

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. Appeal (S.J.) No. 151 of 2020

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1.Shanti Devi		
2.Sarju Pandit		
3.Deepak Singh @ Deepak Kumar Singh		
4.Jitendra Sharma @ Jitendra Kumar		
5.Shankar Kumar	Appellants
-V e r s u s-		
1.The State of Jharkhand.		
2.Daulti Devi	Respondents

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Coram: HON'BLE MR. JUSTICE AMITAV K. GUPTA

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For the Appellant : Mr. Arun Kumar, Advocate.
For the State : Mr. Bhola Nath Rajak, APP

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04/24.06.2020

1. Learned counsel for the appellants has submitted that the present appeal has been filed under Section 14 (A) of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989. It is further submitted that SC/ST Dhanbad P.S. Case No. 14 of 2017 was lodged under Sections 341, 323, 504, 354 and 379 read with Section 34 of the Indian Penal Code and Section 3 (x) of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act and on completion of investigation, the police submitted charge sheet under Sections 341, 323 and 504/34 of the Indian Penal Code and granted bail to the petitioner as the ingredients for constituting the offence under Section 3 (x) of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act was not made out. It is submitted that the court below without appreciating the materials in the case diary and without recording any reasons has taken cognizance of the offence under Section 3 (x) of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act and rejected the application for anticipatory bail filed by the appellants.

2. Learned A.P.P. is present.
3. Heard. Learned counsel for the appellants shall file the requisites of notice under registered cover with A/D as well as under ordinary process, to be served upon Respondent No. 2, at the earliest. If the notices are so filed then no coercive steps shall be taken against the appellants in connection with SC/ST Dhanbad P.S. Case No. 14 of 2017 corresponding to G.R. No. 3301 of 2017, pending in the court of learned Additional Sessions Judge-VI-cum-Special Judge, SC/ST, Dhanbad, till the next date.
4. Office to list this appeal on 04.09.2020.

(AMITAV K. GUPTA, J.)